THE MINISTER OF STATE IN THE DEPARMENT OF FFRTILIZER IN THE MINISTRY OF AGRICUL-

TURE (SHRI R. PRABHU): (a) Yes, Sir. (b) Chartering of foreign fishing vessels is governed by the provisions

- of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act. 1981 and the Rules thereunder. Violations statutory provisions by the compa-
- framed nies and their Directors are punishable with fine or imprisonment or both. (c) M/s. G. P. Marine Products
- (India) (P) Ltd. Guntur were prosecuted in October 1984 for violation of the charter conditions. However, the acquitted the Company manager and sentenced the masters of the vessels to suffer imprisonment till the rising of court and imposed a fine of Rs. 25,000
- (a) Court cases have been initiated against the following four companies for violation of charter conditions which are still pending.
  - (i) M/s. V. B. C. Export (P) Ltd. Visakhapatnam,
  - (ii) M/s. G. P. Marine Products (India) (P) Ltd., Guntur.
  - (iii) M/s. Kanchanaganga Food (P) Ltd., Vijayawada. Sea
  - (iv) M/s. Golden Fisheries Ltd., New Delhi (P)

- (e) The guidelines on the new policy of joint venture are yet to be finalised. This point will be taken into consideration whils finalising the guidelines.
  - (f) No, Sir.
- (g) Name of Companies alleged to have committed major violations of charter conditions are given in parts (c) and (d).

Arrears on account of rent in respect of Government quarters in Delhi

3306. DR. MOHD. HASHIM KID-WAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the total amount of arrears on outstanding rent in respect of Govern. ment houses and quarters in during the last two years and for the current financial yeat till date;
- (b) the total amount of recovery made so far; and
- (c) whether there has been increase or decrease in the amount of arrears?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVE-LOPMENT (SHRI DALBIR SINGH) (a) to (c) A statement containing information on these points is attached.

Statement

Po sition of arrears on account of rent in respect of Government quarters in Delhi

(Rs. in Lakhs) Financial year Sipil over Assessment Recovery Outstand- Increase during -- c - 7 made ing dues in amount previous the during to the of arrears. year period the period close of (Para C) the year (Para-B) (Para A) 141 76 643 - 90 588 - 35 197.31 55.55 197.31  $664.8_{4}$ 628.48 233.67 36.36

1984-85 1985-86 1986-87 (as on 30-9-86) 233-67 316.91 292.09 258 49 24.82